

(a) whether Government have received any request to issue commemorative stamp in honour of Periyar E. V. Ramaswamy; and

(b) if so, the action Government have taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) Yes, Sir.

(b) The proposal will be placed before the Philatelic Advisory Committee for their consideration when they meet next.

COMMEMORATIVE STAMP IN HONOUR OF THIRU PASUMPON MUTHURAMALINGA THEVAR

828. SHRI THILLAI VILLALAN : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have received any request to issue commemorative stamp in honour of Thiru Pasumpon Muthuramalinga Thevar; and

(b) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (PROF. SHER SINGH): (a) Yes.

(b) The proposal will be placed before the Philatelic Advisory Committee for their consideration when it meets next.

MANUFACTURE OF ARMS AND AMMUNITIONS IN PRIVATE SECTOR

829. SHRI SAWAISINGH SISODIA :
SHRI B. P. SINGH :

SHRI JAGAN NATH BHARD-
WAJ:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the types of arms and ammunitions allowed to be manufactured in private sector;

(b) whether there is any price control and if not, the reasons therefor;

(c) what is the basis of quota fixed for each manufacturer; and

(d) whether any increase in the quota has been allowed in any State in 1973 and if so, on what basis?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) The following types of arms and ammunition are being manufactured in the private sector;

(1) Shot guns—both breech loading and muzzle loading as well as cartridges for the breech loading guns.

(2) Air rifles, air guns and air pistols.

(3) Blank fire cartridges, percussion caps and lead-shots.

As regards (1) above, no new licences or expansion of capacity of existing licensed units are allowed in the private sector in accordance with the Industrial Policy Resolution of 1956.

(b) No price control has so far been enforced or considered for imposition since the need for it has not arisen.

(c) Quotas are fixed taking into account the production capacity, market demand and the State Government's recommendations. As regards shot guns and cartridges, in accordance with the Industrial Policy Resolution of 1956, the quotas originally fixed by the State Governments have been generally allowed to continue.

(d) No, Sir.

MANUFACTURE OF ADHESIVES

830. SHRI SAWAISINGH SISODIA :

SHRI JAGAN NATH BHARD-
WAJ :

SHRI BINDESHWARI PRASAD
SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state :

(a) the number of existing units in the country manufacturing adhesives and the places where they are set up;

(b) the quantity produced per annum and the annual requirement, the quantity imported annually;

(c) whether the raw materials and machinery required in the manufacture of adhesives are imported or indigenous;

(d) what is the capital investment in the units; and

(e) whether there is any proposal to set up a new plant for manufacture of adhesives, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI M. B. RANA) : (a) There are 15 units which are engaged in the manufacture of adhesives. Out of them 4 are in the organised sector and the remain-